

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 190 OF 2018 &
IA NO. 878 OF 2018

Dated : 29th April, 2019

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

Uttarakhand Power Corporation Ltd.
Versus

: ... Appellant (s)

: ...Respondent (s)

M/s India Glycols Ltd & Ors.

Counsel for the Appellant(s) : Mr. Pradeep Misra
Mr. Manoj Kr. Sharma

Counsel for the Respondent (s) : Mr. Anand K. Ganesan for R-1
Mr. Buddy A. Ranganadhan
Mr. Raunak Jain
Ms. Stuti Krishan for R-4

ORDER

Another four weeks' time is granted at the request of learned counsel appearing for the Respondent No.4 for the compliance of order dated 27.02.2019 i.e. to file reply along with IA for condonation of delay in filing the reply on or before 28.05.2019 after duly serving copy to the other side.

Thereafter, rejoinder, may be filed within two week's time i.e. on or before 12.06.2019 after duly serving copy to the other side.

List the matter on **08.08.2019**.

(Ravindra Kumar Verma)
Technical Member
mk/bn

(Justice N.K. Patil)
Judicial Member